

SHRI JAGMEET SINGH BRAR (Faridkot): Mr. Speaker, Sir, I support the issue raised by Shri Ram Vilas Paswan. The whole country is concerned over this issue, I would not like to go into details as to what happened in 1984, because this issue has been discussed by the leaders of all the political parties including those from opposition time and again. During the last session the Minister of Home Affairs Shri S.B. Chavan and Shri Rajesh Pilot had given an assurances that report given by the six committees, set up to probe into the matter will be laid on the Table of the House. I would like to say that so far this report has not been laid on the Table of the House. As per this report 292 officers should be punished for negligence of duty and action should be taken against many big leaders found guilty for it. It is a privilege given to Members and it is really sad that promise made here are not fulfilled.

Secondly, I also support the issue raised by Shri Ram Vilas Paswan. Six prisoners were killed in Pilibhit. They were beaten to death and later on bullets were pumped into their corpses. They were innocent people. It has been said that they were trying to break the jail but it was not so. TADA detainees were beaten there. They were beaten blue and their bones were broken. I would like to say that Government should not take it lightly. The whole world is concerned over this issue, wherever Punjabis live, people ask that why the Congress Government is delaying on it and why they are not taking any action.

With these words I conclude.

SHRI KALKA DAS (Karolbagh): Mr. Speaker, Sir, the riots of 1984 were really an inhumane and the whole country regrets it.

The inquiry into these riots was conducted and a commission was set up for it. Commission has named the culprits in its report.

13.00 hrs.

People of Delhi have a great resentment over the issue, but till date none of the accused has been arrested. Several politicians were involved in it. They were saved, when CBI personnel arrested them. The Government of Delhi had taken action in it but Union Government created many obstacles in their way. I have requested the Minister of Home Affairs to punish the guilty persons. All the elected representatives from Delhi insisted on punishing the guilty but they were not punished. I am not pointing towards any community in particular. Every citizen of Delhi has resentment over the issue that culprits of such an inhumane incident had been brought to book but even then they were not punished. Government should consider the feelings of people staging demonstration over the issue and guilty should be punished.

DR. P.R. GANGWAR (Pilibhit): Mr. Speaker, Sir, the Superintendent of police of District Prison was mainly guilty for the Pilibhit district prison incident. Superintendent of Prison was asking for money from the TADA detainees. When they refused to pay he threatened to take revenge over it and told them that he was very close to Mulayam Singh. He battoned the TADA detainees and administration had no information about it.

Superintendent of Jail and Mulayam Singh is

responsible for this incident. They should be punished for it and this matter should be inquired by the CBI.

[English]

MR. SPEAKER: We had decided to have these mentions for half-an-hour. We have given one hour. Now we should go to the next item.

[Translation]

SHRI PRABHU DAYAL KATHERIA (Firozabad): Mr. Speaker, Sir, I have also given notice, therefore I should also be allowed to speak.

[English]

MR. SPEAKER: Please sit down now. This is too much. You cannot behave like that in the House. Don't try to behave like that every time.

[Translation]

SHRI PRABHU DAYAL KATHERIA: In Uttar Pradesh women are being raped. I have given notice to speak on this issue but have not been given a chance to speak. Therefore today I should be given a chance to speak on it.

[English]

MR. SPEAKER: You can raise it tomorrow. You sit down please. What is this, all the time trying to probe it? You can take it up tomorrow also.

13.02 hrs.

#### PAPERS LAID ON THE TABLE

**Annual Report and Review on the working of Gem and Jewellery Export Promotion Council Bombay for 1993-94 etc.**

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council Bombay, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1993-94.  
[Placed in Library. See No. LT—6496/94]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Madras, for the year 1993-94.  
[Placed in Library. See No. LT—6497/94]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English

versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 1993-94.

[Placed in Library. See No. LT—6798/94]

Notifications under Finance Act, 1934 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:—

(i) The Service Tax Rules, 1994 published in Notification No G.S.R. 546 (E) in Gazette of India dated the 28th June, 1994, together with an explanatory memorandum.

(ii) G.S.R. 555(E) published in Gazette of India dated the 30th June, 1994 together with an explanatory memorandum seeking to exempt the taxable services as specified in the Notification from the whole of the service tax leviable thereon.

(2) A copy of the Notification No. G.S.R 545 (E) (Hindi and English versions) published in Gazette of India dated the 28th June, 1994 together with an explanatory memorandum appointing the 1st day of July, 1994 as the date on which Chapter V of the Finance Act, 1994 shall come into force issued under sub-section (2) of section 64 of the Finance Act, 1994.

(3) A copy of the Securities and Exchange Board of India (Substantial Acquisition of Shares and

Takeover) Regulations, 1994 (Hindi and English versions) published in Notification No. S.O. 800(E), in Gazette of India dated the 7th November, 1994 under section 31 of the Securities and Exchange Board of India Act, 1992.

(4) A copy of the Inland Air Travel Tax (Second Amendment) Rules, 1994 (Hindi and English versions) published in Notification No G.S.R. 728(E) dated the 28th September, 1994 together with an explanatory memorandum under section 49 of the Finance, Act 1989.

[Placed in Library. See No. LT—6499/94]

(5) A copy of the Supplemental Agreement (Hindi and English versions) dated the 9th September, 1994 between the Reserve Bank of India and the Government of India under sub-section (4) of section 21 of the Reserve Bank of India Act, 1934.

[Placed in Library. See No. LT—6500/94]

Statements showing action taken by Government on various assurances, promise and undertaking given by the Ministers during various sessions of Lok Sabha.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, I beg to lay on the table a copy each of the following statement (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha:—

1.	Statement No. XXXVII (Placed in Library. see No. L.T. 6501/94)	—	Ninth Session, 1987	
2.	Statement No. XXXIX (Placed in Library. see No. L.T. 6502/94)	—	Tenth Session, 1988	Eighth Lok Sabha
3.	Statement No. XXXVII (Placed in Library. see No. L.T. 6503/94)	—	Eleventh Session, 1988	
4.	Statement No. XXXIV (Placed in Library. see No. L.T. 6504/94)	—	Thirteenth Session, 1989	
5.	Statement No. XIX (Placed in Library. see No. L.T. 6505/94)	—	First Session, 1989	
6.	Statement No. XXXI (Placed in Library. see No. L.T. 6506/94)	—	Second Session, 1990	
7.	Statement No. XXVII (Placed in Library. see No. L.T. 6507/94)	—	Third Session, 1990	Ninth Lok Sabha
8.	Statement No. XXIII (Placed in Library. see No. L.T. 6508/94)	—	Sixth Session, 1990	
9.	Statement No. XXIII (Placed in Library. see No. L.T. 6509/94)	—	Seventh Session, 1991	
10.	Statement No. XXIV (Placed in Library. see No. L.T. 6510/94)	—	First session, 1991	
11.	Statement No. XXI (Placed in Library. see No. L.T. 6511/94)	—	Second Session, 1991	Tenth Lok Sabha
12.	Statement No. XIX (Placed in Library. see No. L.T. 6512/94)	—	Third Session, 1992	
13.	Statement No. XVII (Placed in Library. see No. L.T. 6513/94)	—	Fourth Session, 1992	

14.	Statement No. XIV (Placed in Library, see No. L.T. 6514/94)	—	Fifth Session, 1992	
15.	Statement No. XIII (Placed in Library, see No. L.T. 6515/94)	—	Sixth Session, 1993	Tenth Lok
16.	Statement No. IX (Placed in Library, see No. L.T. 6516/94)	—	Seventh Session, 1993	Sabha
17.	Statement No. VIII (Placed in Library, see No. L.T. 6517/94)	—	Eighth Session, 1993	
18.	Statement No. VI (Placed in Library, see No. L.T. 6518/94)	—	Ninth Session, 1994	
19.	Statement No. III (Placed in Library, see No. L.T. 6519/94)	—	Tenth Session, 1994	
20.	Statement No. I (Placed in Library, see No. L.T. 6520/94)	—	Eleventh Session, 1994	

13.03 hrs.

**Committee on Subordinate Legislation  
Thirteenth Report**

[English]

SHRI GUMAN MAL LODHA (PALI): Sir, I beg to present the Thirteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

13.031/2 hrs.

**Committee on Absence of Members from the sittings  
of the House**

Minutes

[English]

SHRI E. AHAMED (Manjeri): Sir, I beg to lay on the Table, Minutes (Hindi and English versions) of the Sitting of the Committee on Absence of Members from the Sittings of the House held on 24 August, 1994. (Interruptions)

13.04 hrs.

**BUSSINESS OF THE HOUSE**

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA):—

With your permission, Sir, I raise to announce that Government Business during the week commencing 12th December, 1994 will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion on the Resolutions seeking disapproval of the following ordinances and consideration and passing of the Bills replacing these Ordinances:—
  - (a) The Special Protection Group (Amendment) Ordinance, 1994
  - (b) The Industrial Development Bank of India (Amendment) Ordinance, 1994;
  - (c) The Contingency Fund of India (Amendment) Ordinance, 1994;
3. Discussion on the Resolution seeking disapproval of the Cable Television Networks (Regulation)

Ordinance, 1994 and consideration and passing of the Cable Television Networks (Regulation) Bill, 1993, as passed by Rajya Sabha.

4. Consideration and passing of the National Environment Tribunal Bill, 1992.
5. Discussion and Voting on:—
  - (a) Supplementary Demands for Grants (General) for 1994-95;
  - (b) Supplementary Demands for Grants (Railways) for 1994-95.

MR. SPEAKER: We will try to see that the Government business is completed. Let us not have it as part of the record.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Sir, the following items may please be included in the next week's agenda.

1. Amendments in the clauses of Urban Land Ceiling Act by keeping in view the interests of the farmers. This item is pending with the Government for quite a long time.
2. Declaration regarding setting up of Fifth Pay Commission for over three lakh extra-departmental employees working in the Department of Posts. The Government has already given an assurance in this regard.

SHRI RAM PUJAN PATEL (Phulpur): Sir, the following item may please be included in the next week's agenda:—

The demand of fertilizers is increasing rapidly but the production is not commensurate with the quantity of fertilizers being used in the country. As a result, heavy foreign exchange is being spent on the import of fertilisers. There is an immediate need to formulate a comprehensive scheme to set up new fertilizer plants and expand the existing plants, particularly the Urea Plant of IFFCO located at Phulpur.

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, the following items may please be included in the next week's agenda:—